

a fact, that as I stated earlier, a number of workers are out of job because some factories have not come into operation when the season is on. But the reasons, as I said earlier, is the fall in foreign market. We are trying to explore new markets. I am sending a team, a delegation, also to other countries to explore all the possibilities.

About the stepping in of the STC into the market, it is out intention, and it is our ultimate objective, to take over the whole trade. I do not want to say it, but then, I had a discussion with Mr. Stephen and other leaders also, and earlier on, my idea was both in the case of the Cotton Corporation and the Cashew Corporation, we should take over the trade ; the purpose is to have them in the public sector and not allow any private sector to deal with them.

But there is practical difficulty on the first year of operation. After a year or so the Cashew Corporation will be able to handle both the internal and export trade. So far as export this year is concerned, I have had talks with some of the people concerned with this. I have also had talks with representatives of foreign countries. It is the resolve of the STC to enter the export market also in course of time. But this year we have some difficulty. We have not been able to build our own market. Therefore, we do not want to lose foreign exchange by switching over to a system which may not work satisfactorily.

As regards the assurance to the workers, I have given it in my original statement. I repeat it that it will be the endeavour of the government to see that workers are given work and factories start working. If there is dearth of capital or want of capital, government would be only too glad to give the necessary facilities, either directly or through the State Government, or, if necessary, through the Reserve Bank of India.

12.16 hrs.

RE. CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC  
IMPORTANCE

(Query)

MR. SPEAKER : Now papers to be laid on the Table.

SHRI KALYANASUNDARAM (Tiruchirappalli) : Sir, let us have some question hour for the Speaker also.

MR. SPEAKER : I am sorry, you are standing up so abruptly without giving any notice. Kindly sit down.

SHRI KALYANASUNDARAM Kindly listen to me before asking me to sit down. There is a very serious situation facing the cane growers, and more than three lakhs of them are put to hardship. I have given notice of a Calling Attention and Short Notice Question. Today I have given notice of an adjournment motion.

MR. SPEAKER : That does not entitle him to get up as he likes.

SHRI KALYANASUNDARAM : Now there are only three days more. Where am I to seek remedy ? I must be allowed to raise it. Otherwise, why am I here ?

MR. SPEAKER : Why does he get up so abruptly ?

SHRI KALYANASUNDARAM : For the past ten days I am trying to raise it. Kindly ask the Minister to make a statement. Here also the position is as important as in the case of cashew.

MR. SPEAKER : Kindly resume your seat.

SHRI KALYANASUNDARAM : Do not think that I am raising it just for the sake of raising it. I want to know what action the Minister is going to take with regard to the difficulties of the cane growers. Now three lakhs of cane growers are involved and they are small peasants.

MR. SPEAKER : If he goes on speaking without permission nothing will go on record. I would request him to listen to me before he makes his submission.

SHRI KALYANASUNDARAM : You must appreciate my position. I am not raising it just for the sake of raising it.

MR. SPEAKER : It is only this morning that I decided that if no statement is forthcoming from the government then I will allow the Calling Attention. But you do not listen to me. Why don't you listen to me before you have your say ?

श्री भोगेन्द्र झा (जयनगर) : कल मैंने बरीनी-मुकामा रेलवे हड़ताल पर बयान देने के लिये नोटिस दिया है ।

MR. SPEAKER : If that statement is not forthcoming, I will allow it also.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : Sir, we should know the nature of the statement that is expected of us. We shall try to do whatever we can.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : With regard to the statement that is being mentioned, may I make a submission ? *Suo motu* statements deprive the the House an opportunity to ask questions. So, as far as possible Calling Attention Notice should be admitted rather than allowing *suo motu* statements.

MR. SPEAKER : I really fail to understand how the question of *suo motu* statement arises here. Hon. Members themselves want the statement. I would request hon Members not to get up abruptly without any notice and without any intimation. I am not going to allow it in future. So far as Calling Attention is concerned, even though I receive many notices, I could select only one for a day.

12.20 hrs.

#### PAPERS LAID ON THE TABLE

Notification under Representation of the People Act, Advocates Act and State of Himachal Pradesh Act

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : I beg to lay on the Table :

(1) A copy of Notification No. S. O.

3767 (Hindi and English versions) published in Gazette of India dated the 18th November, 1970 making certain corrections in the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 relating to the State of Maharashtra, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT—43/71].

(2) A copy of the Delimitation of Council Constituencies (Mysore) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 223 in Gazette of India dated the 11th February, 1971, under sub-section (3) of section 13 of the Representation of the People Act, 1950. [Placed in Library. See No. LT—44/71].

(3) A copy of the Registration of Electors (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 4098 in Gazette of India dated the 29th December, 1970 under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT—45/71].

(4) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951 :—

(i) The Conduct of Elections (Amendment) Rules, 1971, published in Notification No. S.O. 353 in Gazette of India dated the 16th January, 1971.

(ii) The Conduct of Elections (Second Amendment) Rules, 1971, published in Notification No. S.O. 479 in Gazette of India dated the 27th January, 1971.

(iii) The Conduct of Elections (Third Amendment) Rules, 1971, published in Notification No. S.O. 575 in Gazette of India dated the 29th January, 1971. [Placed in Library. See No. LT—46/71].